

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.1860 of 1996

New Delhi, this 21st day of May, 1999.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN(A)
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)

1. R.L. Meena
D.C.P/R.P. Bhawan, New Delhi.
2. Akhtar Ali Faroque
D.C.P/Anti-Riot Cell
Chanakya Puri, New Delhi.
3. B.S. Bhola
D.C.P/S.B.II, Police Headquarters
New Delhi.
4. D.K. Khatt
Addl. D.C.P/New Delhi Distt.
Pt. Street, New Delhi
5. Yamin Hazarika
D.C.P/South Office Complex
Hauz Khas, New Delhi.
6. Naresh Kumar
D.C.P/3rd Bn.DAP
Kingsway Camp
Delhi.
7. Mahavir Singh
Addl.D.C.P/North Distt.
Civil Lines, New Delhi.
8. D.P. Verma
Addl.D.C.P/Traffic
Police Headquarters
New Delhi. Applicants

By Advocate: None

versus

1. Union of India, through
Secretary
Ministry of Home Affairs
Government of India
New Delhi.
2. Secretary
Ministry of Personnel, Public
Grievances & Pensions
North Block
New Delhi.

~

3. Joint Cadre Authority for Arunachal Pradesh, Goa, Mizoram and Union Territories Cadre through Joint Secretary (UTP) MHA, Government of India, New Delhi (AGMUT Cadre), Ministry of Home Affairs Government of India New Delhi.

4. Director (CPS) Ministry of Home Affairs Government of India New Delhi. Respondents

By Advocate: Shri V.S.R. Krishna

ORDER (ORAL)

HON'BLE SHRI S.R. ADIGE, VC(A)

The applicants have sought for reliefs contained in para 8(a to f) of the OA, but on 22.2.99 applicants' counsel Shri J.R.Dass appeared before the Bench and stated that the only relief pressed was in regard to para 8(a) of the OA, i.e. to direct respondents to increase the promotion quota on UT segment in the AGMUT Cadre to 50%.

2. None appeared for applicants even on the second call when the case came up for hearing today. Shri V.S.R. Krishna appears for respondents, although no reply has been filed by them.

3. It is an expedited matter and had been on board since 8.4.97. It is listed as Sl.No.1 under "regular" matters in today's cause list.

4. Shri V.S.R. Krishna states that respondents would have no objection if a direction is issued to them to treat the OA as a representation and dispose

(A)

of the grievance contained in para 8(a) by a detailed speaking and reasoned order in accordance with law and instructions, as expeditiously as possible, within four months from the date of receipt of a copy of this order.

5. We order accordingly, and dispose of the OA as aforesaid. No costs.

Lakshmi Swamithan
(Smt. Lakshmi Swamithan)
Member(J)

Andhra
(S.R. Adige)
Vice Chairman(A)

dbc